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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1074/99

Dated : 26.6.2000

Between

1. Mrs. Lalitha kiran
2. P. Sriram
3. G.S. Vivekanand
4. H.K. GuruRaja rao
5. Mrs. Saraswathi Sankaramani

: Applicants

And

1. Instt. Of Hotel Management
Catering Technology & Applied Nutrition
(IHMCT & AN), DD Colony,
Bagh Amberpet, Hyderabad
Rep. by its Secretary/Principal
2. Chairman & Board of Governors
IHMCT & AN, DD Colony
Bagh Amberpet, Hyderabad

: Respondents

Counsel for the applicants : K.V. Subrahmanya Narusu
Advocate

Counsel for the respondents : B.N. Sharma, Sr.CGSC

Coram

Hon. Mr. R. Rangarajan, Member (Admn)

Hon. Mr. B.S. Jai Parameshwar, Member(Judl)

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Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

Heard Mr. K.V. Subramanya Narusu, for the applicants and Mr. M.O. Jacob for Mr. B. Narasimha Sharma for the respondents.

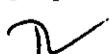
2. There are 5 applicants in this OA. They are all working as Assistant Lecturers in the Institute of Hotel Management, Catering Technology and Applied Nutrition. It is a Society registered under the provisions of Societies Registration Act, which is an autonomous body.

3. The applicants submit that the staff strength is filled taking due note of SIU and should be about the order of 23 staff members as on July, 1995 in various grades. The Principal of the Institute has written a letter dated 14.10.98 addressed to the Chairman which is enclosed as Annex.A.1 ^{requesting} ~~requires~~ the Chairman to accord permission to fill up such vacancies to arrive at the strength of 23 as per SIU Norms.

4. This OA is filed praying for a direction to the respondents to fill up the post as existing during June, 1995 by promoting the eligible members of the staff retrospectively and make further promotions to fill up the consequent/resulting vacancies as per the norms of SIU as per the report of the first respondent dated January, 1999.

5. A reply has been filed in this OA. The learned counsel for the respondents submits that three more posts have been sanctioned thereby making the strength as 18 after the submission of the note dated 14.10.98 by the Principal. There are some courses, which are not conducted, and hence the existing staff strength may be sufficient.

6. Creation and posting of these newly created posts have to be decided by the competent authority. Creation of posts ^{is} ~~are~~ based on concurrence of Associated Finance and other formalities, ~~are~~ involved before placing a correct proposal before the competent authority to decide the total strength of the

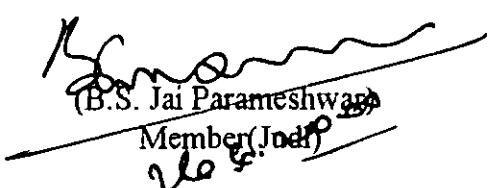


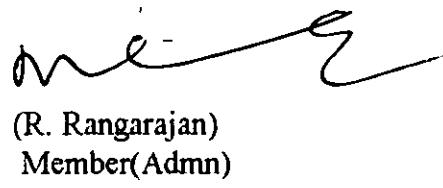


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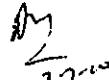
institute. The Respondent No.1 had already addressed the Chairman by his note dated 14.10.98. Hence, the Respondent No.2 is directed to take a final decision in accordance with the recommendations made by the Respondent No.1 in his note dated 14.10.98 and suitably advise the Respondent No.1 within a period of three months from the date of receipt of copy of this order.

7. The OA is ordered accordingly. No costs.


(B.S. Jai Parameshwaran)
Member (Jud)


(R. Rangarajan)
Member (Admn)

Dated : 26 June, 2000
Dictated in Open Court


SK
26-6-2000

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

COPY TO

1. HON. CHIEF JUSTICE
2. HON. MEMBER (ADMIN.)
3. HON. MEMBER (JUD.)
4. HON. MEMBER (ADMIN.)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE HON'BLE MR. JUSTICE D.H.NASIR
Vice-Chairman

THE HON'BLE MR.R.RANGARAJAN:
MEMBER (ADMIN.)

THE HON'BLE MR.S.S.JAI PARAMESHWAR
MEMBER (JUD.)

DATE OF ORDER 26/6/2000

MA/RA/CP.NO.

IN

C.I. NO. 1074199

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOUED

C.P. CLOSED

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण DESPATCH

- 6 JUL 2000

हैदराबाद न्यायालय
HYDERABAD BENCH